

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3446
ANSWERED ON:12.12.2014
ATTACHMENT OF PROPERTIES AGAINST TAX ARREARS
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Will the Minister of FINANCE be pleased to state:

- (a) the total amount of arrears of direct taxes and actual recovery as on date
- (b) the expected amount of direct taxes that can be recovered and the amount under category of doubtful to recover;
- (c) whether the Government is having any proposal to attach the properties of the defaulters and publicise their names and if so, the details thereof; and
- (d) the total amount of tax arrears from the people related to security scam and the steps taken to recover the amount?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SH. JAYANT SEVHA)

- (a) Total amount of direct taxes arrear demand, as on 31.10.2014, is Rs. 6,15,295 crore. An amount of Rs 23,653 crore has been collected/recovered during the period 01.04.2014 to 31.10.2014.
- (b) The target for cash collection out of arrear demand by the field authorities for the FY 2014-15 has been fixed at Rs. 41,997 crore. Out of the total arrear demand as above, demand of Rs. 5,82,106 crore has been categorized as being difficult to recover, as on 31.10.2014.
- (c) Income-tax Act, 1961 gives the power to the Assessing Officers/Tax Recovery Officers to attach the properties, movable or immovable, in appropriate cases of tax defaulters. It also empowers the Central Government to publish the names of the tax-defaulters, if it considers necessary or expedient in the public interest and in accordance with the prescribed guidelines.
- (d) Total amount of tax arrears outstanding, as on 31.10,2014, against notified persons under the Special Court (Trial of Offences relating to Securities) Act, 1992 is Rs. 36,254 crore. The Central Government appoints the Custodian/s, for the purposes of the said Act, who is/are empowered to notify the persons to be covered under this Act. All properties, movable or immovable or both, are attached simultaneously with the issue of the notification. Any recovery of tax arrears in case of these notified persons is made through the office of the Custodian/s. Income-tax authorities regularly follow up with the Special Court in matters of recovery of tax demand in such cases.